

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 5th DECEMBER, 2022, 10:30 A.M.

TP No. 43/CTB/2019, (CP No. 371/KB/2017), IA (IB) No. 59/CB/2022

IA (IB) No. 67/CB/2022, IA (IB) No. 139/CB/2022

IA (IB) No. 253/CB/2022, IA (IB) No. 265/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	State Bank of India -Vs- Odisha Manganise & Minerals Ltd.
Under Section	7 IBC

For Petitioner (s) :

For Respondent (s)

Mr. Satya Smruti Mohanty
 Mr. Swayamjit Rout
 Mr. Goutam Rai
 Mr. Anshuman Bal
 Mr. Jeanie Mohanty

ORDER**IA No. 253/CB/2022:**

This is an application filed under Rule 49(2) of NCLT Rules, 2016, to condone the delay of 131 days in filing application to set aside an *ex-parte* order dated 22.04.2022 passed in IA No. 59/CB/2022, other side taken and said no objection, hence delay condoned application Allowed.

IA No. 265/CB/2022:

This is an application filed to set aside *ex-parte* order dated 22.04.2022 passed in IA No. 59/CB/2022 against the applicants who are respondent in IA No. 59/CB/2022, other side taken notice said no objection, hence *ex-parte* order dated 22.04.2022 is set aside, application Allowed.

IA No. 59/CB/2022:

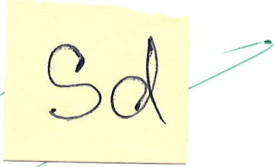
IA No. 265/CB/2022 allowed and *ex-parte* order dated 22.04.2022 is set aside, also, counter of respondent taken on file. Heard both sides submissions. Reserved for order.

IA (IB) No. 67/CB/2022

Both sides counsel present. Matter heard. Reserved for order. Both sides given liberty to file written notes of argument not exceeding 3 pages along with the citations relied upon during the arguments.

IA (IB) No. 139/CB/2022

Ld. Counsel Mr. A. Singh appears on behalf of the applicant. Respondent side is represented by Ld. Counsel Mr. T. K. Satapathy. Matter heard. Reserved for Order.



Sd

**Satya Ranjan Prasad
Member (Technical)**



Sd

**P. Mohan Raj
Member (Judicial)**